

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1138(ND)2018

CORAM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**DR. DEEPTI MUKESH
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.04.2019.**

**NAME OF THE COMPANY: M/s R J Packwells Pvt. Ltd. V/s. M/s. Nibula
Print And Pack Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s. 9 of IBC Code, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:	Advocate for the Petitioner.
	Advocate for the Respondent.

ORDER

Contempt notice 6/ND/2019, ld. counsel for the statutory auditor states that the reply has been filed with copy served.

Ld. counsel for the applicant undertakes to file rejoinder within 10 days with a copy in advance to the other side. Another application being CA 6/ND/2019 copy of the application together for further consideration.

List all CAs together for further consideration.

CA 43/ND/2019, let non-bailable warrant be issued against the suspended directors, Mrs. Manju Singh, Mr. Inderjeet Pal Singh, through SSP on 30.04.2019.



**(Dr. V.K. Subburaj)
Member (T)**



**(Dr. Deepti Mukesh)
Member (J)**